

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

CP No. 532/2016

IN THE MATTER OF:

Variscon Engineering Services Pvt. Ltd. APPLICANT / PETITIONER

Vs

Pier-One Constructions Pvt. Ltd. RESPONDENT

SECTION:

Under Section 433(e) & 434 of the Companies Act

Order delivered on 18.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

In pursuance of order dated 11.01.2018, master data of the Debtor Company has been placed on record alongwith minutes of meeting of the COC dated 10.01.2018 showing that IRP was confirmed as RP.

This is an application filed under Section 19(2) of the Insolvency & Bankruptcy Code, 2016 with a prayer for issuance of directions to Mrs. Pritma Gawri and her husband, promoter/Director of the company to provide necessary information, books of accounts and other records enabling the Resolution Professional to perform his statutory duties as imposed on him by Section 19 of the Code. Directions have also been sought to the auditor and the Bank to provide required information so that RP may prepare Information Memorandum based on audited balance sheet upto date.

Let notice of the application be issued returnable on 1st February, 2018. Process dasti.

List the matter on 1st February, 2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**